

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 725
TO BE ANSWERED ON 21.07.2016

APPRAISAL OF MGNREGS

725. **SHRI MALYADRI SRIRAM:**
SHRI SISIR KUMAR ADHIKARI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Ministry is aware about poor execution of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) across the country;
- (b) whether it is a fact that due to delay of payments and reduction in allocations under MGNREGS the rural development has been badly affected;
- (c) if so, the details of allocation and disbursement of the funds for the last three years, State/UT-wise;
- (d) whether the Ministry has any plan to execute this scheme effectively to fulfil the development process of the country;
- (e) if so, the details thereof and the action taken/being taken by the Government in this regard; and
- (f) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c): Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) has (i) reduced distress migration among rural poor, (ii) smoothed rural consumption in the lean season (iii) set high standards in transparency, (iv) addressed under-employment problem (v) created assets that improved livelihoods (vi) gave boost to the financial inclusion (vii) strengthened Gram Panchayats (viii) improved the wage levels in rural areas and thereby increasing the income levels of the poorest of poor (ix) set standards for decent working conditions and (x) helped in bringing fallow lands into cultivation.

The programme has also faced challenges of (i) delays in payment of wages (ii) Irregularities in implementation (iii) poor technical capacity to implement large number of works and (iv) poor quality of assets created. The details of release of funds for the last three years in States/UTs are at Annexure-I

(d)&(e): The major steps taken by the Government to improve the programme implementation under MGNREGA are given in the Annexure-II.

(f): Does not arise.

Annexure-I referred in reply to parts (a)to(c) of Lok Sabha Unstarred Question No. 725 dated 21.07.2016

No.	State	Central Release		
		2013-14	2014-15	2015-16
1	ANDHRA PRADESH	475049.00	290314.10	307380.33
2	ARUNACHAL PRADESH	13852.67	2704.16	4395.10
3	ASSAM	57349.95	50023.46	87830.06
4	BIHAR	158070.67	95968.24	102412.26
5	CHHATTISGARH	144602.31	150570.49	106341.30
6	GUJARAT	33530.02	35442.93	30598.72
7	HARYANA	37687.81	16715.29	12470.72
8	HIMACHAL PRADESH	47797.09	35542.86	39610.32
9	JAMMU AND KASHMIR	60315.73	52171.08	55801.83
10	JHARKHAND	62143.28	72433.41	97879.90
11	KARNATAKA	159606.81	171687.07	99155.27
12	KERALA	127710.93	158758.02	152633.88
13	MADHYA PRADESH	183982.44	245163.12	236732.20
14	MAHARASHTRA	115292.02	79951.77	123834.73
15	MANIPUR	23100.00	21997.13	25532.29
16	MEGHALAYA	27106.21	27785.90	22182.56
17	MIZORAM	24474.27	11141.23	28517.36
18	NAGALAND	29214.80	11305.27	26665.95
19	ODISHA	75752.84	103530.34	147941.05
20	PUNJAB	22615.48	18948.18	24533.37
21	RAJASTHAN	205943.32	297609.87	269583.23
22	SIKKIM	10684.17	7386.41	8623.44
23	TAMIL NADU	469021.12	378180.33	547037.47
24	Telangana	0.00	191996.00	182484.92
25	TRIPURA	94366.49	63662.48	135894.19
26	UTTAR PRADESH	289639.01	251341.40	269569.44
27	UTTARAKHAND	33000.50	28636.22	45076.65
28	WEST BENGAL	289438.19	374495.29	471174.20
29	ANDAMAN & NICOBAR	1918.10	1301.94	1035.72
30	DADRA & NAGAR HAVELI	0.00	0.00	0.00
31	DAMAN & DIU	0.00	0.00	0.00
32	GOA	205.86	137.95	246.82
33	LAKSHADWEEP	16.93	45.06	11.85
34	PUDUCHERRY	879.98	739.69	1292.57
	Total	3274368.00	3247686.69	3664479.70

Annexure-II referred to in reply to parts (d)&(e) of Lok Sabha Unstarred Question No. 725 dated 21.07.2016

Major steps taken by the Government to improve the programme implementation under MGNREGA

Better planning and asset identification

- An Intensive Participatory Planning Exercise (IPPE) /Mission Antyodaya has been launched in 2569 most backward blocks. This exercise has helped in identifying better quality assets that need to be created.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes.
- Ministry has conducted training of Technical Resource Persons from the States/UTs on different technical aspects of works which can be taken up under the scheme. States have been asked to train Block resource persons and district resource persons to form technical teams.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- States have been advised to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREG.

Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. Social Audit Action Plan has been formulated and shared with States.
- All States have been requested to set up an independent Social Audit Unit (SAU) and appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of the Officers of the Ministry and National Level Monitors.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

Fund management and avoiding delays in payment

The Ministry has initiated Electronic Fund Management System (e-FMS) which directly credits the wages into the respective beneficiary's accounts using the core banking system. The Central Government has also started *National Electronic Fund Management System (NeFMS)* in 11 States (Assam, Bihar, Haryana, Karnataka, Kerala Odisha Punjab, Rajasthan, Tripura, Uttar Pradesh and Utrakhand) and launched Dashboard for tracking of pending Fund Transfer Orders, Public Fund Management System, Workers module, electronic Fund Management System, Direct Benefit Transfer etc.

Project LIFE – MGNREGA

- The Government has launched Project Livelihood in Full Employment-Mahatma Gandhi National Rural Employment Guarantee Act (Project LIFE- MGNREGA). It aims to plan and implement tailor-made livelihood interventions for rural households in convergence with National Rural Livelihood Mission (NRLM), Krishi Vigyan Kendras (KVKs) and Deen Dayal Updhyaya Grameen Kaushalya Yojna (DDU-GKY) thereby, converting them into skilled persons.
- Focus on NRM and individual assets.

Monitoring and Review Mechanism

- The Scheme is regularly reviewed in the Performance Review Committee meetings, Video conferences and Regional Review meetings. State specific reviews are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA.